

CENTRAL ADMINISTRATIVE TRIBUNAL
MUMBAI BENCH

ORIGINAL APPLICATION NO.: 92 of 1999.

Dated this Monday, the 21st day of July, 2003.

CORAM : Hon'ble Shri A. S. Sanghvi, Member (J).

Hon'ble Shri Shankar Prasad, Member (A).

1. C.B. Rane.
2. Boro Shahu.
3. T. V. Patil.
4. V. G. Gawade.
5. V. S. Parab.
6. B. S. Pawaskar.
7. G. G. Ravrane.
8. M. S. Adam.
9. V. R. Dighe.
10. S. V. Revdekar.
11. D. B. Govekar.
12. P. T. Arole.
13. C. K. Shinde.
14. D. A. Nawale.
15. S. L. Arote.
16. S. D. Pawar.

... Applicants.

(All the above applicants are working in different post offices in Bombay City and designated as 'Casual Labourers').

(By Advocate Shri S. S. Karkera)

VERSUS

1. Union of India through
The Secretary,
Department of Posts,
Dak Bhavan,
New Delhi 110 001.
2. Mr. Balchandran,
Postmaster General,
Maharashtra Circle,
GPO, Mumbai 400 001.
3. The Sub-Divisional Inspector/
Sr. Suptd. of P.Os.,
North Division,
Azad Nagar P.O.,
Andheri (W),
Mumbai 400 053.

... Respondents.

(By Advocate Shri V. S. Masurkar)

ORDER (ORAL)
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PER : Shri A. S. Sanghvi, Member (J).

The O.A. is moved by the applicants seeking employment for the post of Postman, etc. During the course of argument Mr. S. S. Karkera, Learned Counsel appearing for the applicants has prayed that in view of the conflicting interest of some of the applicants, he may be permitted to withdraw the O.A. with liberty to file fresh O.A. on the same subject matter. Considering that O.A. may fail on the technical ground, we permit the applicants to withdraw the O.A. with liberty to file fresh O.A. on the same cause of action.

2. The O.A. stands disposed of with no order as to costs.

Shankar Prasad

(SHANKAR PRASAD)
MEMBER (A).

A. S. Sanghvi

(A. S. SANGHVI)
MEMBER (J)

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